GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1160

TO BE ANSWERED ON THE 18^{th} DECEMBER, 2018 / AGRAHAYANA 27, 1940 (SAKA)

ATROCITIES BY POLICE

1160. SHRI D.K. SURESH:
SHRI NALIN KUMAR KATEEL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken note that incidents of police brutality, which includes beating suspects and caste-based discrimination etc., are on the rise in the country;
- (b) if so, the number of such incidents reported and the action taken against the guilty police officials during the last three years and the current year, State-wise;
- (c) whether the Government is aware that common people are afraid that police officials would misuse their power, act with brutality, beat suspects and indulge in other types o discrimination;
- (d) if so, whether the Government has conducted any investigation in this regard including such complaints against police officials; and
- (e) if so, the action taken against such errant police officials and if not, the reasons therefore?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (e): Police and Public order are State subjects as per 7th schedule of constitution of India. Hence, the actions are taken by the respective State Governments. However, as per the latest information available with NCRB, the details regarding cases registered against police personnel for Human Rights Violation during the years 2014 to 2016 are enclosed as Annexure I & II.

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Annexure-I

State/UT-wise Cases Registered under Police Personnel for Human Rights Violation during 2014-2016

	State/UI-wise Cases R 2014						Registered under Police Personnel for Human Rights Violation do 2015					2016				
SL	State/UT	No. of Cases Registered	No. of Cases Found to be False	No. of Police Personnel Charge- sheeted	No. of Police Personnel Convicted	No. of Cases Registered	No. of Cases Found to be False	No. of Police Personnel Charge-sheeted	No. of Police Personnel Convicted	No. of Cases Registered	No. of Cases Found to be False	No. of Police Personnel Charge-sheeted	No. of Police Personnel Convicted			
1	Andhra Pradesh	0	1	0	0	13	1	3	0	0	0	0	0			
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0			
3	Assam	0	0	0	0	0	0	0	0	3	0	1	0			
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0			
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0			
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0			
7	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0			
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0			
9	Himachal Pradesh	0	0	0	0	0	0	0	0	11	2	5	0			
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0			
11	Jharkhand	0	12	4	0	0	0	0	0	0	0	0	0			
12	Karnataka	29	5	14	0	9	6	2	0	2	0	2	0			
13	Kerala	0	0	0	0	0	0	0	0	0	0	0	0			
14	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0			
15	Maharashtra	0	0	0	0	0	0	0	0	0	0	0	0			
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0			
17	Meghalaya	0	0	0	0	0	0	0	0	6	0	0	0			
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0			
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0			
20	Odisha	5	5	0	0	8	2	1	0	13	2	1	0			
21	Punjab	0	0	0	0	10	2	1	0	1	0	0	0			
22	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0			
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0			
24	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0			
25	Telangana	0	0	0	0	0	0	0	0	0	0	0	0			
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0			
27	Uttar Pradesh	46	39	7	3	34	1	19	0	156	69	39	0			
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0			
29	West Bengal	1	0	1	0	0	0	0	0	0	0	0	0			
	TOTAL STATE(S)	81	62	26	3	74	12	26	0	192	73	48	0			
30	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0			
31	Chandigarh	0	0	0	0	1	0	1	0	0	0	0	0			
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0			
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0			
34	Delhi UT	27	0	7	0	19	0	7	0	17	0	2	0			
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0			
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0			
	TOTAL UT(S)	27	0	7	0	20	0	8	0	17	0	2	0			
	TOTAL (ALL INDIA)	108	62	33	3	94	12	34	0	209	73	50	0			

Source: Crime in India

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Annexure-II

Crime Head-wise Cases Registered (CR), No. of cases Found to be false (CFF), No. of Police Personnel Chargesheeted (PCS) and No. of Police personnel convicted (PCV) for Human Rights Violation during 2014-2016

S.No.	Crime Heads		2014				2015				2016			
			CFF	PCS	PCV	CR	CFF	PCS	PCV	CR	CFF	PCS	PCV	
1.	Disappearance of persons	35	34	01	0	02	0	0	0	0	0	0	0	
2.	Illegal detention or arrests	0	0	0	0	02	0	0	0	16	2	1	0	
3.	Fake Encounter Killings		0	0	0	0	0	0	0	13	6	4	0	
4.	Human Rights Violation Against Terrorists or Extremists		0	0	0	0	0	0	0	0	0	0	0	
5.	Extortion		0	4	0	13	0	8	0	50	18	7	0	
6.	Hurt/Injury		4	7	1	14	2	5	0	52	22	22	0	
7.	Failure in Taking Action	0	0	0	0	1	0	0	0	2	0	0	0	
8.	Assault on Women with Intent to Outrage her Modesty	17	3	12	2	7	1	3	0	19	7	2	0	
9.	Insult to the Modesty of Women	0	0	0	0	2	0	0	0	3	0	0	0	
10.	Atrocities on SC		13	5	0	6	2	0	0	0	0	0	0	
11.	Atrocities on ST	1	7	2	0	3	0	1	0	0	0	0	0	
12.	Torture	1	1	0	0	3	0	2	0	1	0	0	0	
13.	Failure in Registering FIR	0	0	0	0	0	0	0	0	0	0	0	0	
14.	SC/ST (POA) Act, 1989 - Section 4	1	0	0	0	0	0	0	0	3	2	1	0	
15.	Protection of Children from Sexual Offence Act, 2012 - Sec. 23(4)	1	0	0	0	3	0	4	0	1	0	1	0	
16.	Others Human Rights Violations	9	0	2	0	38	7	11	0	49	16	12	0	
	Total Human Rights Violation by Police	108	62	33	3	94	12	34	0	209	73	50	0	